

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Dated: This the 28th day of August 2002

Contempt Application No. 19 of 2002

In

Original Application No. 1393 of 97

Hon'ble Mr. Justice R.R. K. Trivedi, Vice Chairman Hon'ble Maj Gen K K Srivastava, Member (A)

- Shatrughan Pandey, C.T.O.
 S/o Late Shri Ram Jiyawan Pandey
- 2. Rakesh Chandra Verma, C.T.O. S/o Shri Satish Chandra Verma
- 3. Tribhuwan Singh, C.T.O. S/o Sri Phulram Singh
- 4. R.P. Saroj, C.T.O. S/o Late Shri Bauram Ram
- 5. Shyam Kumar Gupta, C.T.O. S/o Shri Purushottam Ram Gupta
- 6. Bijay Shankar Singh, C.T.O. S/o Shri Raj Karan Singh
- Gopi Nath Khatri, C.T.O.
 S/o Late Shri Radhey Shyam Khatri
- 8. Shambhu Nath, C.T.O. S/o Shri Mishri Lal
- 9. Ashok Kumar Pandey, C.T.O. S/o Late Shri Baliraj Pandey
- 10. Suresh Bhadur Singh, C.T.9. S/o Shri Shiv Dayal Singh
- 11. Indu Prakash Singh, C.T.O. S/o Shri Nanhkoo Singh

(Among aforesaid petitioners Sl No. 1 to 4,6,8,9,10 are presently posted at R.C.S. Ashapur, Varanasi, Sl.No. 7 at I.I.C.T. Bhodhi and Sl.No. 5 & 11 are presently posted at S.C. Varanasi as C.T.Os)

.....Applicants

By Advocate Shri B.N. Chaturvedi

Versus

- 1. S.B. Mahapatra Secretary, Ministry of Textiles, Union of India, Udyog Bhawan, New Delhi.
- 2. Smt. Tinu Joshi, Development Commissioner (Handicrafts) O/O D.C. (Handicrafts), New Delhi.
- 3. Shri Sushil Kumar Additional Development Commissioner (handicrafts) 0/0 D.C. (Handicrafts), New Delhi.



- 4. Shri S. Bhattacharya, Regional Director (C.R.)
 0/0 D.C. (Handicraft)
 Central Region Office, Lucknow.
- 5. Shri V.D. Chaturvedi, Asst. Director (A & C) Office of the D.C. (Handicraft), Service Centre, Varanasi.

......Respondents

By Advocate Shri Amit Sthalker & S.K. Pandey

ORDER

By Hon'ble Mr. Justice R.R. K. Trivedi, V.C.

By this Contempt Application filed under section 17 of A.T. Act 1985, the applicants have prayed to punish the respondents for committing willful disobediance of the order of this Tribunal dated 12.02.2001 passed in O.A. No.139 of 1997. The direction given by this Tribunal is as under:-

- 'In the circumstances mentioned above, as the controversy stands decided, both the OAs are allowed with the direction to the respondents to pay salary to the applicants equivalent to carpet Training Officers (Ex. JFO). However, there will be no order as to costs. This order shall be complied within four months.''
- 2. The respondents have filed Counter Affidavit. Shri Amit Sthalker, learned counsel for the respondents have submitted that the aforesaid direction of the Tribunal has been complied in toto. The assertion to this effect has been made in para-5 of the Counter Affidavit. In support of the assertion made in para-5, document have also been filed as Annexure No. CA-2 and CA-3 showing the payments to the applicants.
- 3. In the circumstances, as the order has been complied with, nothing remains to be decided in the Contempt Application. The Contempt Application is therefore, dismissed. Notices issued are discharged.
- There shall be no order as to costs.

Member (A)

Vice-Chairman

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